

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 538/2016**

**IN THE MATTER OF:**

Nippon Signal India Pvt. Ltd.

.... Applicant/Petitioner

**Order under Section 101**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

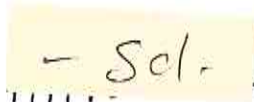
For the Applicant/Petitioner : Mr. Amandeep Bawa, Advocate

For ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned company prosecutor seeks and is granted two weeks' time to file the reply. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter.

List for further consideration on 13.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**